



# Central Information Commission

2<sup>nd</sup> Floor, August Kranti Bhawan,  
Bhikaji Cama Place, New Delhi – 110 066  
**Website: www.cic.gov.in**

**Decision No.5106/IC(A)/2010**  
**F. Nos.CIC/MA/A/2009/000896**  
**CIC/MA/A/2009/000899**  
**Dated, the 2<sup>nd</sup> February, 2010**

Name of the Appellant: Shri. Rakesh Kumar Rastogi

Name of the Public Authority: H.P.C.L.

## **Facts: <sup>i</sup>**

1. Both the appeals were scheduled for hearing on 1<sup>st</sup> February 2010. But, the appellant did not avail of the opportunity of personal hearing. The appeals are, therefore, examined on merit.

2. The appellant has asked for certain information relating to the documents submitted by a third party. The CPIO has refused to furnish the information u/s 8(1)(e) and (j) of the Act. Being dissatisfied with the CPIO's response, the appellant has pleaded for providing the information asked for by him.

## **Decision:**

3. The information asked for relate to the documents submitted by a third party. The document, in question, has no relationship with any public activity. Hence, denied by the CPIO u/s 8(1)(j) of the Act, which is justified. The appellant has not indicated as to what is the public interest in disclosure of the documents, in question.

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<sup>i</sup> ***"If you don't ask, you don't get."*** - Mahatma Gandhi

4. Both the appeals are, therefore considered unnecessary and are thus disposed of.

Sd/-  
(Prof. M.M. Ansari)  
Central Information Commissioner<sup>ii</sup>

Authenticated true copy:

(M.C. Sharma)  
Deputy Registrar

**Name & address of Parties:**

1. Sh. Rakesh Kumar Rastogi, 90/35, Mansarover, Jaipur – 302 020.
2. Sh. P. Rajendra Prasad, CPIO, HPCL, Ajmer LPG Regional Office, Village-Gaderi, P.O. Ashapura, Nasirabad (Ajmer).
3. The Appellate Authority, HPCL, Hindustan Bhawan, 8 Soorji Vallabhdas Marg, Ballard Estate, Mumbai – 400 001.

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<sup>ii</sup> “*All men by nature desire to know.*” - Aristotle